

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1116

ANSWERED ON:01.03.2011

RESERVATION OF DDA FLATS

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has received requests from various quarters and public representatives to reserve 30% flats for Government employees under the Delhi Development Authority(DDA) housing schemes and the rest of the flats should be reserved for residents of Delhi only;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Yes, Madam.

(b): Request has been received to provide 30% reservation to Government employees in the DDA Housing Scheme and also that the remaining 70% of the houses be reserved for residents of Delhi.

(c): Disposal of DDA flats is governed under DDA (Management and Disposal of Housing Estates) Regulations, 1968 amended from time to time. The requests mentioned at reply at (b) above are not covered under the Regulations.